

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**Original Application No. 588 of 2011**

**Thursday, this the 30<sup>th</sup> day of June, 2011**

**CORAM:**

**Hon'ble Mr. Justice P.R. Raman, Judicial Member**  
**Hon'ble Mr. K. George Joseph, Administrative Member**

J. Sreekala, Aged 45 years,  
 W/o. T. Muraleedharan Pillai,  
 Vice Principal, Jawahar Navodaya  
 Vidyalaya, Shimoga, Residing at  
 Quarters No. 24, Jawahar Navodaya  
 Vidyalaya, Gajanur, (permanently  
 residing at Sree Nilayam, Thezhemel,  
 Anchal (PO), Kollam).

**Applicant**

**(By Advocate – Mr. P.V. Mohanan)**

**V e r s u s**

1. The Commissioner, Navodaya Vidyalaya Samiti,  
 A-28, Kailas Colony, New Delhi – 110048.
2. The Deputy Commissioner, Navodaya Vidyalaya Samiti,  
 Hyderabad Region, 1-1-10/3, Sardar Patel Road,  
 Secundarabad, Pin:500003,  
 Andhra Pradesh.

**Respondents**

**(By Advocate – Mr. M.K. Damodaran)**

This application having been heard on 30.06.2011, the Tribunal on the same day delivered the following:

**ORDER**

**By Hon'ble Mr. Justice P.R. Raman, Judicial Member -**

The applicant was working as Vice Principal at Jawahar Navodaya Vidyalaya, Shimoga from 19.06.2006 onwards and thus completed more than five years. The applicant has sought for a transfer to Jawahar Navodaya



Vidyalaya, Kottayam. It is stated that the substantive vacancy of Vice Principal fell vacant with effect from 1.5.2011 at Jawahar Navodaya Vidyalaya, Kottayam. It is alleged that incumbents rendering lesser service than the applicant as Vice Principal have been transferred on request and the same is not justified. Applicant also states that her husband is working as Office Superintendent at Jawahar Navodaya Vidyalaya, Kollam. That it is a practice and under the recommendations of the VIth CPC that spouses may be posted at same station. Raising all grievances, detailed representations were submitted vide Annexures A-13 and A-14 dated 17.3.2011 and 4.6.2011 respectively.

2. We have heard the learned counsel appearing on either sides and we are of the view that it is not necessary to go into the merits of the case at this stage. In view of the pendency of the representation it is submitted by the learned counsel for the respondents that the said representation can be disposed of as may be directed by this Tribunal.

3. In these circumstances, we direct the first respondent to consider the last representation of the applicant namely 4.6.2011 as expeditiously as possible at any rate within a period of one month from the date of receipt of a copy of this order. Let the applicant produce a copy of this order along with the copy of the OA before the first respondent for information and compliance. In case no order posting anybody has been made at Jawahar Navodaya Vidyalaya, Kottayam, till such time a decision is rendered in the representation, we direct the first respondent not to fill up the post of Vice

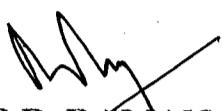


Principal at Kottayam.

4. The Original Application is disposed of, as above.



(K. GEORGE JOSEPH)  
ADMINISTRATIVE MEMBER



(JUSTICE P.R. RAMAN)  
JUDICIAL MEMBER

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